

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

**OA/310/01123/2019, OA/310/01124/2019, OA/310/01125/2019,
OA/310/01126/2019, OA/310/01127/2019, OA/310/01128/2019,
OA/310/01129/2019, OA/310/01130/2019 & OA/310/01131/2019**

Dated Thursday the 22th day of August Two Thousand Nineteen

**CORAM : HON'BLE MR. P. MADHAVAN, Member (J)
HON'BLE MR. T. JACOB, Member (A)**

1. B.Uma Maheswari,Applicant in OA 1123/2019
2. S.Manorama,Applicant in OA 1124/2019
3. Uma Srinivasan,Applicant in OA 1125/2019
4. G.Girija,Applicant in OA 1126/2019
5. Rathika Raghuraman,Applicant in OA 1127/2019
6. Jayanthi Sekar,Applicant in OA 1128/2019
7. S.Lalitha,Applicant in OA 1129/2019
8. V.Thilagam,Applicant in OA 1130/2019
9. N.Rajeswari.Applicant in OA 1131/2019

By Advocate M/s. M. Vivekanandan

Vs

1. Director General,
Department of Posts,
New Delhi 110001.
2. The Chief Postmaster General,
Tamil Nadu Circle,
Chennai 600002.
3. The Postmaster General,
Chennai City Region,
Chennai 600002.
4. The Chief Postmaster,
Chennai GPO,
Chennai 600001.Respondents in all OAs

By Advocate Mr. Su. Srinivasan

ORAL ORDER**(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))**

Heard. As it is submitted that the issues involved and the relief sought in the OAs are of a similar nature, the OAs are taken up together for disposal by this common order.

2. The applicant in OA 1123/2019 has sought the following relief :

"To direct the respondents to dispose the applicant's representation on 27.07.2018 and consider him for seniority and consequential benefits from the date she joined as Postal Assistant under RTP scheme and pass such further or other orders as this Hon'ble Court may deem fit and proper in the circumstances of the case and thus render justice."

3. When the matter is taken up for hearing, learned counsel for the applicants produces a copy of the order of this Tribunal in OA 586/2019 dt. 25.04.2019 and submits that the issue involved in these OAs are similar to that of the said OA. It is submitted that a similar order could be passed in these OAs also.

4. Mr. Su. Srinivasan, SCGSC takes notice for the respondents and he has no objection to the same.

5. On perusal, it is seen that the OA 586/2019 was disposed of by order dt. 25.04.2019 with the following direction :-

"4. Keeping in view the limited relief urged and the fact that the representation of the applicant is still pending before the authorities, I deem it appropriate to direct the competent authority to consider the aforesaid representation in accordance with law and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order."

6. In view of the above, keeping in view the limited relief sought and without going into the merits of the case, **we deem it appropriate to direct the**

competent authority to consider the representations of the applicants dt. 26.07.2018, 27.07.2018, 28.07.2018, 30.07.2018 & 28.08.2018 in accordance with law and pass reasoned and speaking orders within a period of six months from the date of receipt of a copy of this order.

7. OAs are disposed of at the admission stage. No costs.

**(T.Jacob)
Member(A)**

**(P. Madhavan)
Member(J)**

22.08.2019

SKSI